

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

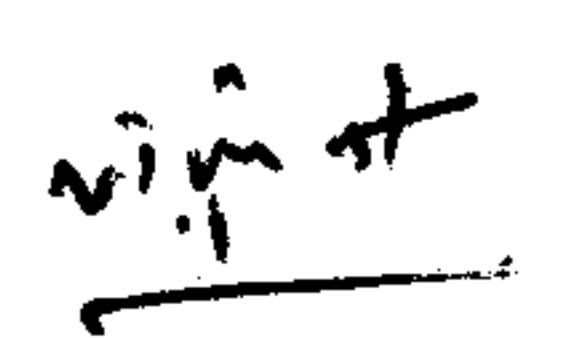

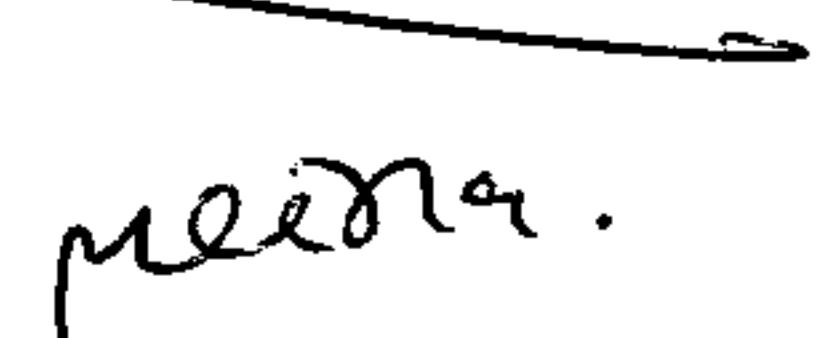
C.P.No.45/241-242/NCLT/AHM/2019

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)**
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.09.2019**

Name of the Company: Meenaben Khuman & Anr
V/s
MK Handicrafts Pvt Ltd & Anr

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

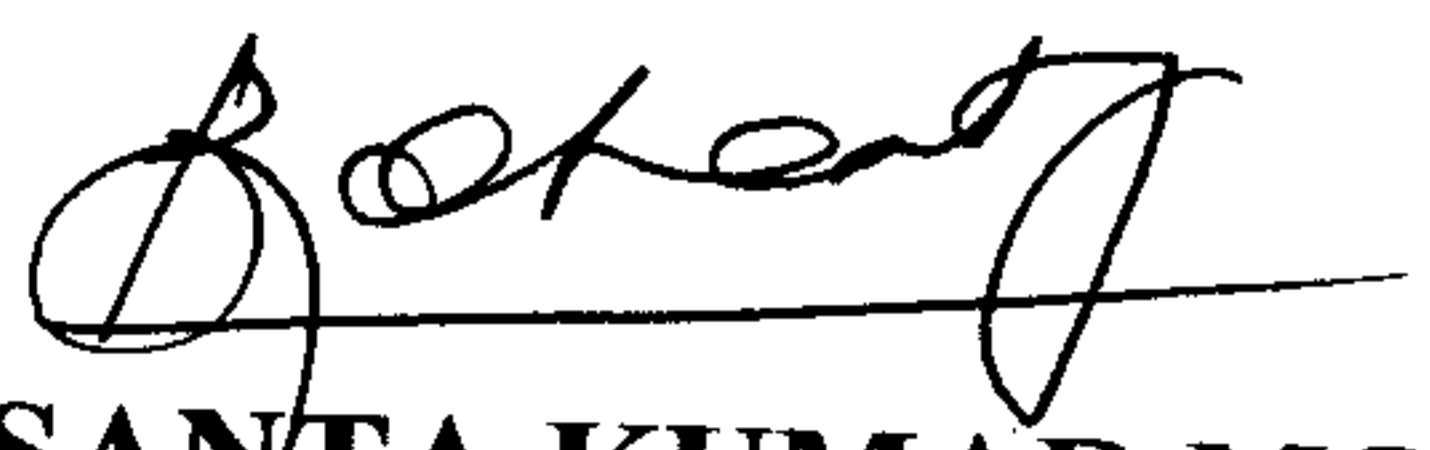
<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VINIT NAGAR	PCS	PETITIONER	
2.	Ashish Desai	Advocate	Respondent	
3.	meenaben khuman	PCS	Petitioner	

ORDER

The parties are represented through their respective Learned Counsel(s).

Mr. Ashish Desai, Ld. Counsel appeared on behalf respondent no.2 today, seeks liberty to file Vakalatnama as well as reply. Ld. PCS for the applicant vehemently opposed to the same. In view of the facts and circumstance of the present case and in order to render justice, respondent no.2 is granted one more opportunity to file Vakalatnama as well as reply within two weeks, by serving a copy to the other side. Meanwhile, respondent no.2 is advised to implement our direction/order dated 08.08.2019.

List the matter on 04.10.2019


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 6th day of September, 2019.